

**OPEN COURT****CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 10<sup>th</sup> day of August, 2018

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A**

**Original Application No.330/00773/2018**  
(U/S 19, Administrative Tribunals Act, 1985)

Smt. Lajjawati aged about 41 years wife of late Om Prakash, Resident of Village Kaprua, Post Gulariya, Police Station Musajhag, District- Badaun.

.....Applicant.

By Advocate – Shri Bipin Pal Singh.

**V E R S U S**

1. The Union of India through General Manager, Office at New Delhi North Railway, New Delhi.
2. The Divisional Railway Manager, North Railway, Moradabad.

.....Respondents.

By Advocate: Shri C.K. Rai.

**O R D E R**

Heard Shri B.P. Singh, learned counsel for the applicant and Shri C.K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicant wants to withdraw the OA, since he wants to make incorporate some amendment.

3. Counsel for the respondents has no objection to the same.

4. In view of the prayer made by counsel for the applicant the OA is dismissed as withdrawn with liberty to file a fresh OA as per provisions of law.

**MEMBER (A)**

/SS/